

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) No Sir. Coal production during 2008-09 was 492.76 million tonnes which has increased in 2010-11 to 533.08 million tonnes.

(b) and (c) Does not arise in view of answer given in part (a) of the question.

Cancellation of coal blocks

2797. SHRI MANGALA KISAN: Will the Minister of COAL be pleased to state:

(a) whether the Ministry has recently cancelled the captive coal blocks which were allocated after 2006;

(b) if so, the details thereof and the details about the justification for cancellation and non-cancellation;

(c) the details of pending cases of cancellation of coal blocks w.e.f. 2002 onwards; and

(d) by when these are likely to be cancelled or re-allocated?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes, Sir. The Ministry of Coal has de-allocated some of the coal blocks, Which were allocated after 2006, the details of which are as below:

Sl. No.	Name of the company	Block allocated	Date of allocation	End-use	Date of de-allocation	Reasons for de-allocation
1	2	3	4	5	6	
1	Binani Cement Ltd.	Datima	05.09.2008	Cement	27.04.2010	No progress made. Review committee ¹ recommended to de-allocate the block.
2	Murli Industries and Grace Industries	Lohara (East)	27.06.2008	Steel	17.05.2010	No progress made. Review committee recommended to de-allocate the block.

1	2	3	4	5	6	7
3	Maharashtra State Mining Corp. Ltd.	Agarzari	25.07.2007	Commercial	28.06.2010	No progress made. Review committee recommended to de-allocate the block.
4	Rashtriya Ispat Nigam Ltd.	Tenughat-Jhirk	10.09.2008	Steel	07.03.2011	The allocatee has surrendered the block
5	Bhatia International Ltd.	Warora West (North)	20.02.2007	Sponge Iron	30.05.2011	No progress made. Review Committee recommended to de-allocate the block.
6	Andhra Pradesh Corporation Ltd.	Ansettipalli Power Generation	20.02.2007	Power	30.05.2011	No progress made. Review Committee recommended to de-allocate the block.
7	Andhra Pradesh Power Generation Corporation Ltd.	Punukula-Chilaka	20.02.2007	Power	30.05.2011	No progress made. Review Committee recommended to de-allocate the block.
8	Andhra Pradesh Power Generation Corporation Ltd.	Pengedappa	29.05.2007	Power	30.05.2011	No progress made. Review Committee recommended to de-allocate the block.
9	National Thermal Power Corporation Ltd.	Chhati Bariatu (South)	25.07.2007	Power	14.06.2011	No progress made. Review Committee recommended to de-allocate the block.

1	2	3	4	5	6	7
10.	Damodar Valley Corporation	Saharpur Jamarpani	25.07.2007	Power	14.06.2011	No progress made. Review Committee recommended to de-allocate the block.
11	West Bengal Power Development Corporation	East of Damagoria (Kalyanesh-wari)	27.02.2009	Power	21.10.2011	The allocatee has surrendered the block.

Monitoring of progress of allocated coal blocks is done through a Committee under the Chairmanship of Additional Secretary (Coal). On the basis of the recommendations made by the committee, decision was taken to de-allocate the above coal blocks only.

- (c) No case of cancellation of coal blocks is pending with the Government.
- (d) Does not arise in view of the answer given in part (c) of the question.

Ban on contract labour in coal mines

2798. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COAL be pleased to state:

- (a) whether Government is aware of the fact that though there is a ban on employment of contract labour in coal mines, thousands of labourers are working as contract labourers there; and
- (b) if so, what steps Government has taken to give them equal wages for equal work?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) There is no total ban of employment of contract labour in coal mines. In pursuance of the provisions of Section 10(1) of the Contract Labour (Regulation and Abolition) Act, 1970, employment of Contract labour for certain jobs in coal mines is prohibited. Other works, which are not of permanent and perennial nature, are, however, given on contract basis, for which contractors deploy their workmen. Coal India Limited and its subsidiary companies do not directly employ/engage labourers on contract basis.